

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT)(Ins.) No. 83 of 2021

IN THE MATTER OF:

Inkel Ltd.

...Appellant

Vs.

Shaji Mathew & Ors.

...Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate, Ms. Surekha Raman, Mr. Shiv Shankar Panicker, Advocates.

For Respondent: Mr. Harikumar G.Nair, Advocate

ORDER

(Through Virtual Mode)

23.03.2021: Learned Counsel for Respondent No. 1 submits that he has filed Vakalatnama, however, his name does not reflect in the cause list. Office is directed to look into the matter.

Learned Counsel for Respondent No. 1 seeks and is granted one week's time to file reply affidavit.

Notice sent to R-2 through speed post returned 'unserved'.

Learned Counsel for the Appellant intend to serve the notice through Dasti mode and through e.mail. He is directed to do so.

Learned Counsel for the Appellant submits that in this matter, the Hon'ble High Court has given an *interim protection* till 15th April, 2021, so the matter be heard at earliest date.

...contd./

Learned Counsel for the Appellant submits that he has filed an application on 6th March, 2021 through e-filing. He may be permitted to file the same in physical form, prayer allowed.

Let the matter be fixed for **'admission'(after notice) on 9th April, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Ss/RR